

ITEM NO.5

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 43/2022

ASHWINI KUMAR UPADHYAY

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES])

WITH

W.P.(C) No. 87/2022 (PIL-W)

(FOR ADMISSION)

W.P.(C) No. 121/2022 (PIL-W)

(FOR ADMISSION)

W.P.(C) No. 383/2022 (PIL-W)

(FOR ADMISSION)

W.P.(C) No. 496/2022 (PIL-W)

(FOR ADMISSION)

W.P.(C) No. 474/2022 (PIL-W)

(With IA No. 89699/2022 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 01-11-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE BELA M. TRIVEDI

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Ms. Sangeeta Bhalla, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Considering the nature of controversy and the submissions made by various parties, in our view, the matters be listed as early as possible before a Bench of Three Judges.

Let the papers be placed before Hon'ble the Chief Justice to constitute an appropriate Bench.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER